

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.63/MP/2024

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreement dated 2.5.2016 along with the applicable Late Payment Surcharge.

Petitioner : Solaire Surya Urja Private Limited (SSUPL)

Respondents : NTPC Limited (NTPC) and Ors.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, SSUPL
Shri Pratyush Singh, Advocate, SSUPL
Ms. Juhi Senguttuvan, Advocate, SSUPL
Shri Deepak Thakur, Advocate, SSUPL
Shri Venkatesh, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Ms. Nuha Rahman, Advocate, NTPC
Ms. Swapna Seshadri, Advocate, RUVNL
Ms. Devyani Prasad, Advocate, RUVNL
Shri Anish Maheshwari, Advocate, Rajasthan SLDC
Shri Harsha Vinoy, Advocate, Rajasthan SLDC
Shri Bishwajyoti Pal, Advocate, Rajasthan SLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought two weeks' time to file a rejoinder to the reply filed by Respondent No 2/RUVITSL. Acceding to the request, the Commission permitted the Petitioner to file its rejoinder within two weeks.

2. The Petition will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

